ment of such officers. Similarly many States have still not set up special courts for trying cffences which have inter-State ramifications, in spite of the directives issued by the Central Government. This has become a common phenomena. The offenders are thriving and women are being exploited. This should be curbed.

I would, therefore, urge upon the State Governments to implement these Acts in letter and spirit so that women of this country may be saved.

#### Reported provision of facilities to American ships at Pakistani Naval Bases

ओ राघ च द विकल (उत्तर प्रदेश) : उपतभापति महोदया, में इस सदन और आपके द्वारा पाक छड्डों पर ग्रमेरिकी नौ-सेना को विज्ञेष सुविधायें दिये जाने के महत्व-पूर्ण सवाल पर सरकार का ध्यान दिलाना चाहता हं ।

उपतभाषति महोदया, न्युयार्क में एक खबर छपी है कि पाकिस्तान अमेरिकी नौसेना को फारस की खाडी में संचालन के लिये अपने बंदरगाहों पर विश्वष सविधायें प्रदान कर रहा है । अमेरिकी रक्षा विभाग के एक अधिकारी ने यह जानकारी दी है। इस अधिकारी ने अमेरिकी साप्ताहिक "इन-साइट" को बताया कि खाडी में जाने वाले अमेरिकी नौसैनिक गक्ती विमानों को पाकिस्तान ईंधन लेने की और अन्य सविधायें प्रदान कर रहा है। ये सुविधाये करांची के नजदीक मसरूर नौसैनिक झडडे से प्रदान की जा रही है । अखबार के प्रनुसार अमे-रिका द्वारा पाकिस्तान को अरबों डालर की श्रार्थिक ग्रौर सैनिक सहायता भी इन दिनों दी जा रही है।

उपसभापति महोदया, यह उस समय हो रहा है जब पाकिस्तान और हिंदुस्तान की सीमाओं पर पाकिस्तान की तैयारियां वि-लक्षण ढंग से हो रही हैं और इन तैयारियों के साथ-साथ इस तरह की मदद दी जा रही है। यह स्थिति भारत की जनता और भारत सरकार के लिये चिन्ता का विषय है। साथ ही, इन दिनों जब कि इस तरह की सारी तैयारियां हो रही हैं, पाकिस्तान के प्रेसीडेन्ट जिया-उल-हक ने काश्मीर के संबंध में बयान दिया है और उसमें उन्होंने शिमला समझौते का विराध किया है । इसको देखते हुये और इस तैयारी को देखते हुए आशंका और भी बढ़ जाती है । मैं इस वियोप उल्लेख के माध्यम से रक्षा मंत्री, अपने प्रधान मंत्री और विदेश मंत्री जी का ध्यान दिलाना चाहता हूं । इस तरह की जो तैय रिया पाकिस्तान के अंदर अमैरिका की मदद मे हो रही हैं और वहां के प्रेसीडेंट का बयान जो शिमला समझौते के विरुद्ध काश्मीर के बारे में उठाया गया है ये सब ऐसी चीज हैं जिनकी तरफ पाकिस्तानी सरकार और अमेरिकी सरकार का ध्यान आवश्यक दिलाना चाहिए ।

## STATEMENT RE. DELHI MUNICIPAL CORPORATION (SECOND AMENDMENT) ORDINANCE, 1987

THE DEPUTY CHAIRMAN: Now statement by Shri Chintamani Panigrahi.

SHRI LAL K. ADVANI (Madhya Pradesh); On a point of order. Madam Deputy Chairman, I rise on a point of order because I hold that law-making is the exclusive domain of Parliament, not of the executive, if the Indian Constitution has empowered the executive nevertheless to enact laws when the Parliament is not in session, it is only for emergency situations and when there are really compelling circumstances which could not wait. Only then this is to be done. I have had occasion to raise this matter earlie.- also whenever any Ordinance is promulgated, in this particular case two Ordinances have been placed o,n the Table Of the House; now, in respect of them an explanation is sought to be given to the House ary then Bills in that regard are to be introduced. I submit that these are very specific cases where the Chairman must examine the explanations and decide as to whether this is not totally undemocratic, whether this explanation is not wholly spurious 'and phoney. I can give three dates which tell the whole story. I have with me a reply given to me in the Home Consultative Committee On the 10th of December 1987. On the 10th of December, 1987. in the Home Consultative Committee, I had asleep as to what are the plan9 and the schedule

# *(Second Amdt.)* 236 ordinance 1987

# [Shri Lal K. Advani]

for elections in Delhi to the Metropolitan Council and the Corporation, and the reply that was given was: "The elections to the Municipal Corporation of Delhi and the Metropolitan Council are due in February and March 1988 respectively. To enable the holding of the elections ..." That was the Government's intention at that time. "...To enable the holding of the elections, intensive revision of the electoral rolls was undertaken and the work is almost complete." This is what Parliament was informed on the 10th of December, 1987, meaning that the elections are going to be held in February and March as scheduled. The House continued upto 16th of December. Rajya Sabha sat upto 16th of December, and at no point of time, the Government came forth to suggest that it was going to appoint a high-powered committee to examine the entire set-up of Delhi and, therefore. Parliament's sanction is needed to postpone the elections. After all, the question of multiplicity of authoirty in Delhi has been 'an issue that has been debated for years and years and every political party, including the ruling party, and my party, is committed to change the setup and give to the people of Delhi either an Assembly, as you want it, or full Statehood as I want it. But suddenly, on the 24th of December, just eight days after this House is adjourned, they come out with this Ordinance and the explanation given issince morning I have been trying to find out what explanation they are offerinir and the explanation they offer is 'Decision of the Government to constitute a committee headed by Justice Sarkaria to go into various issties connected with the administration of Union Territory of Delhi.. Pending! recommendations of the committee and the decision on the report of the aforesaid committee, it was considered expedient to extend the term of the existing Municipal Corporation and the Metropolitan Council for a period of one year each.

Now, what is it if not a fraud on the peonle of Delhi? What is it if not a constructive contempt of Parliament? After all, if they wanted to do it, they could have come to Parliament and said that this was the Bill. We had asked as to how long will the Sarkaria Committee take? They said six months. And what is the Ordinance? It provides for extension for three years, not one year. One year has been done now and even after that, twe more years could be added. Madam, it is unfortunate that every single Union Territory in the country, almost everyone, including territories which have a population of only five lakhs, have been converted into States. They have been given full Statehood. Yet Delhi, with a population of eight million, eighty lakhs, continues to be denied this opportunity. And it is now denied an opportunity of even electing its representatives afresh.

Madam, the term of the Delhi Municipal Corporation expired in February, 1987. At that point of time, it was said that the term was being extended for one year in order to ensure that the Metropolitan Council elections and the Corporation elections were held together. For that purpose, one year extension was given and now both the elections have been postponed for a period of one year with the authority vested in the Government, in the executive, to postpone the elections for another two years. My charge, Madam, is that this is a grave assault on<sub>1</sub> the democratic rights of the people of Delhi. My charge is that this is a constructive contempt of Parliament and, therefore, I have raised it as a point of order and 1 seek your intervention. In the past, very many presiding officers have repeatedly admonished the Government on this practice of taking recourse to the power under article 123 which empowers Government to enact legislation when Parliament is not in Session. I have gone through the elaborate correspondence which the Speaker. Mr. Mavalankar. the first Speaker of the Lok Sabha, had with Pandit Nehru i,, this regard and the strong words which be used even in the case of Nehru that this practice of promulgation of Ordinances was basically undemocratic, and that therefore, it should be invoked only in very exceptional circumstances. In this

Parliament. Thank you, Madam

## case there are no exceptional circumstances which this statement brings out and, therefore, I strongly oppose the laying of this statement on the Table of the House and I also strongly oppose introduction of any Bill in this regard. I would request you to first examine this, examine whether the legitimate authority of this Parliament has not been encroached upon by the executive because it is only the presiding officers who can really safeguard the rights of the Legislatures and of

SHRI M. A. BABY (Kerala): Madam Deputy Chairman, first of all, I thank you for giving me an opportunity to raise mv objection. Madam, I associate myself with the sentiments and views expressed by my erudite colleague, Shri Advani. This is not the first time that we are discussing this subject in this august House. This has become a practice with this Government. As soon as Parliament adjourns, right from the first midnight. Government starts issuing Ordinances. During my short tenure in this House so far. I have seen this matter be-, ing discussed many times. The former Chairman of this august House, who is now the President, took note of this point and gave a directive to the Government that this should not be resorted to. Of course, we know that the Government Can take recourse to this power provided for in the Constitution in regard to legislation by Ordinance. But it should be done only in extraordinary situations. We would like to know what was the extraordinary situation which forced the Government to take. recourse to this provision

In regard to the question of giving Statehood to Delhi and all that, if 'a highpowered committee has been constituted to go into the details of these things, it could have been discussed in this House. Why should you wait till the expiry of the term of the Delhi Municipal Corporation? This is the pointed question we would like to ask. With the sort of things happening in Meghalaya and Trinura, I do not know whether the Government is waiting to engineer a situation where the elections can be held in a particular atmosphere by declaring the

## (Second Amdt.) 238 ordinance 1987

whole of Delhi as a disturbed area and deploy the Army as well that the results of the elections can be manipulated. Here our pointed accusation is that this Gor-ernment at the Centre today is afraid of approaching the people for their verdict after having suffered a defeat.

I, therefore, request Madam Deputy Chairman to give a ruling on this question whether this tampering with the democratic process and encroaching upon the rghts and prerogatives of this type of august bodies can be allowed by the Central Government

SHRI N. E. BALARAM (Kerala): Madam Deputy Chairman, I fully asso ciate myself with the views expressed by hon, Mr. Advani here. Ordinances can be issued only in exceptional circumstan ces, 'all of us know that. While I was go ing through the Statement of Objects and Reasons. I could not follow whether there were anv excep circumstances which tional persuaded them to issue an Ordinance on Delhi. I was carefully reading it. If we do not adhere to the principle of 'exceptional circumstances' in issuing ordinances, defi nitely we are violating, according to me and according to all of us, the right of the Parliament. I was not aware of the fact which Mr. Advani

out that in the Consultative Committee meeting a statement was issued the proper time elections would be held in Delhi. That is a new thins. But if that Was the of the Gov-anrnent at that time, why should they spe mmission now? TheCor is making enquiries, study-ing the problem, but how would it hamper the process of holding elections? Will the elections hamper the working of the Sarkaria Commission in any wav? I was going through the reasons given here. What are YOU going to do with the Delhi Milk Scheme? How is it connected with elections? You have talked of the Delhi Development Authority Delhi Electricity Supply Undertaking. Delhi Transport Corporation. Are you coin.? to abolish them? What is the assignment given to the Sarkaria Commission? What are its terms of reference? This Statement of Objects aod Reasons according

## (Second Amdt.) 240 ordinance 1987

[Shri N. E. Balaram]

to me, does not give a reasonable explanation for issuing an Ordinance in this context. So, I do not think that this is a firm and sufficient ground to issue such an Ordinance here. I really feel that there is something in their mind which they do not Want to express openly. That is my feeling. I do not want to politicise everything, but my feeling is that for having elections in Delhi you have your own apprehensions.

SHRI DIPEN GHOSH (West Bengal): That they will be defeated. (*Interrup-tions*).

SHRI N. E. BALARAM; Certainly, you are losing, no doubt about it.

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra); Before every election you always speak this dialogue. (*Interruptions*)

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) Is he the spokesman of the Congress Party so that he is talking of the electoral alliance?

SHRI N. E. BALARAM: I know better than you. I was in Tamil Nadu jail before you were born.

SHRIMATI JAYANTHI NATARAJAN; We are in 1988 today.

SHRI N. E. BALARAM: I know. You do not know anything. Your grandfather Bakthavatsalam and myself, both were in jail.

SHRI VITHALRAO MADHAVRAO JADHAV; Age is not a factor.

THE DEPUTY CHAIRMAN; Will you please come to the subject?

SHRI N. E. BALARAM: Now the Prime Minister is going to have a new colleague in Tamil Nadu. It has just come in the papers that that particular lady wanted to commit Sati when MGR died.

SHRIMATI JAYANTHI NATARAJAN: This is not the subject Madam.

THE DEPUTY CHAIRMAN: No digression, please. Come to your subject.

SHRI N. E. BALARAM; The principle of the ruling party now is principle of convenience. They have given up all their ideals. They are afraid that if the elections are conducted in proper time in Delhi, they will perhaps be defeated. That is the real reason behind this Ordinance. That is my feeling. So they are not say-j ing the truth. Even truth cannot be told j by people like you. They are afraid of truth, I know that. I do not want to say j anything more on this. I will speak more about it tomorrow when the President's Address comes up for discussion. But what I am saying, Madam, is, what are you going to do with the Delhi Milk Scheme? What has it to do with Sarka-ria Commission? Are you going to abolish it tomorrow? Or are you handing it over to the State Government? If you are giving statehood to Delhi, that is a different matter. If that is the idea, I can understand it. All of us support it.' But it is not what is given here in the statement given to us. So I totally oppose the introduction of this Bill.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam, the Statement of Objects and Reasons of this Bill makes a very strange reading indeed. It makes a strange reading because there is no reasonable compulsion to postpone the elections in Delhi. What is made out in the statement is that there is a multiplicity of institutions in Delhi, as if it is a new discovery, and there has been overlapping of functions. There are the reasons responsible for postponing the election itself. A Committee under Justice Sarkaria has been constituted, according to the state-ment to look into the issues involved and to make recommendations. And the strangest part of it is because this Committee is there, in anticipation of the Committee's recommendations, they are going to postpone the elections. This is the logic this is the reason, this is the compulsion. My friends in the Government expect us to swallow these reasons, these arguments.

My colleague, Advaoiji, has commented on the Ordinance and the use of Ordinancemaking power by the Government. I only add one thing *to* what Tie has said:

Ordinance-making power given to the Government under the Constitution is being increasingly misused to subvert the intentions of the Constitution. Ordinance should be a rear affair. It should not be resorted to off and on, frequently, to suit the convenience of the executive. This point was made out very strongly by the Congress Party itself while it was in the Opposition in Parliament sometime back. Now they advance a strange argumentit is expedient to have this Ordinance for Delhi-< and they must have some reasons after all. The reasons are those that I have already quoted. The country will not accept these reasons as important Parliament cannot, in their wisdom, accept that these reasons arc correct and proper.

Why, then this Ordinance, soon after the last Parliament session ended and before we met in this session? Why had they to wait till the last session ended to issue this Ordinance? The only reason, the obvious rsason—the only conclusion—is, the Congress wants to avoid elections in Delhi. My friend has already said that they are afraid of elections, they are afraid to face the elections last they lose the election. Otherwise there is no other reason. This is the real and only reason. The only reason why this is being done is that the Centre wants to benefit its own party.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); Postpone the D-Day!

SHRI M. S. GURUPADASWAMY: They want to avoid a defeat in the poll. There is no ofher reason.

SHRI PARVATHANENI UPENDRA; How long?

SHRI M. S. GURUPADASWAMY: And they want the extension for three years, if need be. One year, two years, three years—why? What is the compulsion for extending this term for three years?

Therefore, Madam, resorting to Ordinance to subvert the basic process of democracy cannot be supported by any sensible person in Parliament. Even those friends who are on the Treasury Benches will, in their calmer moments, agree that this method, this effort on the part of the Government to avoid an early poll in Delhi will not even help the Congress Party in the long run.

(Second Amdt.)

ordinance 1987

SHRI LAL K. ADVANI (Madhya Pradesh) They postponed it in Haryana.

SHRI M. S. GURUPADASWAMY: If they postpone it mors and more they invite their own self-destruction more and more.

Madam, I oppose this effort on the part of the Government to postpone the elections in Delhi and 1 oppose this Ordinance and the Bill. Thank you.

SHRI MURASOLI MARAN (Tamil Nadu); Madam Deputy Chairman, I rise to support the pleadings Of Mr. Advani, and I oppose the introduction of the Ordinances and the Bills.

Madam strangely, the two Bills, the Delhi Miwicipal Corporation (Amendment) Bill and the Delhi Administration (Amendment) Bill contain the same Statement of Objects and Reasons beEause they have the -ame purpose. The purpose is to postpone the election for one year. We know the Government here is apprehensive of the result of the elections if held according to the schedule.

Madam, look at the reasons in the Statement of Objects and Reasons. Because there is multiplicity of institutions in Delhi they have appointed a Committee headed by Justice Sarkar to go into the existing administrative and municipal authorities in Delhi, their nature and the extent of overlapping of functions. There is a saying in Tamil, if you want to postpone something, if you want to put something into ccld storage, you appoint a committee. That is the saying in Tamil. You want to postpone the election. So, you appointed the Committee with Mr. Justice Sarkaria as the Chairman. Madam, the reasons are actually spurious and frivolous. The Committee has been appointed. They say, the Committee may recommend amendments to the existing law and make other suggestions. So pending receipt of the recommendations of the

j,

[Shri Murasoli Maran]

Committee and decision thereon, it was considered expedient they say. Madam, they expect certain recommendations from the Sarkaria Committee.

Now they swear by the Sarkaria Committee. The Sarkaria Commission has given a report on the Centre-State Relations, fa that Report, they have strongly advocated, before appointing Governors the Centre should consult, effectively consult the State Government. Are you obeying it? Are you following it? You are talking as if you are following all the committee reports and commission reports. Now you are saying that you are awaiting the big thing a report from Justice Sarkaria. We do not know when it is going to come. So, it is a spurious reason, We cannot accept the reason. Therefore, Madam, I strongly object to introduction of these Bills.

THE DEPUTY CHAIRMAN; Mr. Minister.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh) -Madam I will speak.

THE DEPUTY CHAIRMAN; I don't have your name. You should have given your name before it v/as started, not after that. No please.

SHRI KALPNATH RAO (Uttar Pradesh) : Sit down.

श्री सर र प्रकाश मालवीय : इतमें नाम इते की जश्ररत नहीं । उपसशापति : इस में तो नाम नहीं । श्री सत्य प्रकाश मॉलवीय : मैं नाम दे रहा हूँ ।

उपताध्यतिः मेरेपास तो नाम नही है।

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM (Tamil Nadu)- The Chair is here, but the order is coming from there. SHRI MOHD, KHALEELUR RAHMAN (Andhra Pradesh): Two minutes. Madam.

(Second Amdt.)

ordinance 1987

THE DEPUTY CHAIRMAN; No. SHRI PARVATHANENI UPENDRA: Our party, after all...

SHRI MOHD. KHALEELUR RAHMAN: One minute.

THE DEPUTY CHAIRMAN: All right. I will allow only him.

श्री सत्य प्रकाश मालवीयः हम को भी दो मिनट दे दीजिए। उपसनापतिः नहीं।

श्री सत्य प्रकाश मालवीयः एक मिनिट देदीजिए ।

उपस-गपति : एक मिनिट से ज्यादा -नहीं ।

श्री ओहम्मद खलील- उर- रहमान : माननीय डिप्टी चेयरमैन साहब सेंटल गवर्नमेंट की जानिब से जो दिल्ली म्युनिसिपल कार्पोरेशन एमेंडमेंट बिल <u> 1988</u> श्रौर दिल्ली एडमिनिस्ट्रेशन एमेंडमेंट बिल 1988 इंट्रोड्यूस किया जा रहा है, मैं और मेरी पार्टी इसकी सख्ती से मखाल्फत करते हैं और जैसाकि ग्रभी हनारे हाउस के सीनियर मेंबर जनाब एल० के० झाडवाणी साहब ने कहा, उनके ख्यालात से मैं पूरा-पूरा इत्तफाक करता हं। जब 10-12-1987 को होम एफोयर्स की कंसल्टेटिव कमेटी फार्म की गयी थी तो उसमें यह वायदा किया गया था कि दिल्ली म्यनिसिपल कार्पोरेशन ग्रौर दिल्ली एडमिनिस्टेंशन के इलेक्सन फरवरी श्रौर मार्च 1988 में होगे। इस सिलसिले में इलेक्टोरल रोल तैयार किया गया है श्रीर छस वक्त तक मुकम्मल तैयार हो जाएगा। उस वक्त इन्त्रखाबात से इल्तबात की बात नहीं कही गयी। बाद में हमारा राज्य क्षभा का जो लास्ट सेशन था वह 16 दिसम्बर 1987 को खत्म किया गया और उडके फौरन बाद एक ब्रार्डिनेंस लाया गया। अब इस किस्म का बिल पेश किया जा रहा है। इससे जाहिर होता है कि यहा की मौजदा हकमत

इसिक्शन से डर रही है और इलेक्शन करवाना नहीं चाह रही है और ऐसी हालत पैदा करने जा रहे हैं जिससे तिपुरा मेंघालय ग्रादि में हुई है और उनको डिस्टब्र्ड एरिया बनाकर फौजी हुकूमत वहां पर कायम करके वहां पर इलेक्शन कराये गये । लिहाजा मैं और मेरी पार्टी इस बिल के इंट्रोडक्शन की पूरी तरह से मुखालिफत करते हैं ।

†[محمد خليل الرحمان: مانلية. ديئ چيرمين صاحب - سينترل گورلمذت کی جانب سے جو دلی كاريوريشون امذمنت بل ١٩٨٨ ارو دلى ايدمنستريش امندملت بل ۱۹۸۸ انتروة يوس كية جا رها ه میں اور میری پارٹی اسکی سٹھی سے مضاللت کرتے ہیں - اور جیسا کہ ابھی می<mark>ارے ماؤس کے سیلی</mark>ر ممهر جاماب ایل - کے - ایڈوانی صاحب نے کہا انکے خیالت سے میں يررا يررا اتفاق إكرتا هرن - جب ١٩٨٧ - ١٢ - ٢٠ كو هوم أيغيرس کی کنسلتیتیر کمیتی فارم کی گئی تهي تو اسمين يه وعدة كيا گيا تها که دلی مهودسیل کارپوریشن اور دلی ایڈمنستریشن کے الیکشن فروری اور مارچ ۱۹۸۸ میں هونگے - اس سلسلے میں الیکترورل رول تیار کیا گیا ہے - اور اس وقت آنک مکمل تيار هو جائهكا - اس وقت انقضابات کے التوا کی بات نہیں کہی گئی -يغد مدن همارا راجيه سبها كا جو لاست سيشن تها و، 19 دسمبر ۱۹۸۷ کو ختم کیا گیا اور اسکے فورآ

[Transliteration in Arabic Script]

(Second Amdt.) ordinance 1987

بعد ایک آردینهنس لایا گیا - اب اس قسم کا بل پیش کیا جارها هے-اس سے ظاہر ہوتا ہے کہ یہاں کی موجودہ حکومت الیکشن سے قر رهی ہے - اور الیکشن نہیں کروانیا چاہ رهی هے - اور ایسی حالت پیدا کرنے جا رہے ہیں جیسی تریپورہ -کرنے جا رہے ہیں جیسی تریپورہ -نکو قستروق ایریا بنا کر فوجی نکو قستروق ایریا بنا کر فوجی الیکشن کرائے گئے - لہذا میں اور میری پارتی اس بل کے انترو فکشن کی پردی طرح سے متعالذت کر تے

श्री सरेव प्रकाश मालवीवं: महोदय ये दोनों विधेयक जो पेश किये जा रहे हैं दिल्ली नगर निगम संगोधन विधेयक और दिल्ली प्रशासन संगोधन विधेयक इनका मैं विरोध करता हूं।

महोदया, इसका कारण यह है कि जो दिल्ली यहानगर परिषद् और दिल्ली नगर निगम के पिछले चुनाव हुये थे वह एक निश्चित अवधि के लिये हुये थे और जनता ने मादेश दिया था कि 5 वर्ष के लिये दिल्ली प्रशासन की मैट्रोपोलिटन काउन्सिल और 4 वर्ष के लिये दिल्ली नगर निगम के जन- प्रति-निधि अपना काम करें। तो उसकी अवधि बढ़ाने का विधेयक लाना झौर वह भी अध्या देश के जरिये, यह जनता के साथ खिलवाड़ करना है, उसकी भावनाओं के साथ खिलवाड़ करना है क्योंकि जनता ने एक निश्चित अवधि के लिये चुन कर उनको भेजा है। महानगर परिषद् को अवधि 16 मार्च और नगर निगम की 7 फरवरी, 1988 को समाप्त होनी थी, तो कोई कारण नहीं कि समय पर चुनाव न कराये जायें। इसका मतलब यह है कि जनता के पास सत्ताधारी पक्ष के लोग नहीं जाना चाहते हैं । इलेक्शन आप नहीं कराना चाहते हैं और केवल कानून के जरिये,

246-

248

# (श्री सत्य प्रकाश मालवीय)

अध्यादेश के जरिये, जन-प्रतिनिधियों को अवधि को बढ़ाना चाहते हैं। इसकिये ये दोनों विश्वेयक लोकलत्नोय सान्यताओं के विरुद्ध हैं अत: मैं इन दोनों विश्वेयकों के पुरःस्यापन का सख्तों से विरोध करता हूं।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): I am extremely grateful to the hon. Members who participated in the discussion opposing the introduction of this Statement and the Bill. They based all their arguments on one thing that the Congress is afraid of elections and that the Congress will be defeated if we had gone in elections in February in Delhi, Therefore, the ordinance was brought in. Here I must make it clear that our Government is never afraid of elections. During the last one and a half years or two years we have gone in elections in Haryana. ws have gone in elections in Jammu and we have gone in elections in Kashmir Nagaland, we have gone in elections in Kerala in Tripura, Meghalaya and even in the small States like Mizoram district which were to be held on schedule elections and it was not our Government we went in for elections in due scheduled time. Therefore, we are not afraid of going to elections. We are -quite sure that we take elections as a pailiamentaiy process given to us under the Constitution. Whenever elections come at any due time, we have been going for it and are fighting the elections. But we are not frustrated when we are defeated somewhere as others get frustrated very much when we gain in the elections. We take elections as an important part in a parliamentary process. I am quite sure in spite of the prophets of gloom, when elections in Delhi come after the Sarkaria Report comes in after considering whatever points that have been raised during the last one year in Parliament on a number of occasions through questions that the people of Delhi are not satisfied with the multiplicity of institutions like DESU we will fight the elections. Because of the multiplicity of institutions people in Delhi have to go to different places for redressal of their grimaces.

Now, Mr. Balaram was asking what Delhi Milk Supply Scheme has to do with it. Yes, it has to do with it because we have

to think over whether we can have a kind of a centralised coordinated organisation so that it can cater to the needs of the public in Delhi. During the last one year every session in Parliament there were questions and discussiong and even friends like Advani Ji and others, some even from our side also, were asking why not give Assembly to Delhi as the population of Delhi in now 80 lakhs, when we have given Statehood to Nagaland Mizoram and even to Goa, Daman and Diu. So, it was a concern of all the people of Delhi.

Supposijig we had gone in for elections in February, then naturally we would not be able to thrash out all these problems— whether we should have Assembly in Delhi or give more .. administrative set-up to Delhi—which can give Delhi a real satisfaction. Mr. Advaniji has described this Ordinance as 'very spurious and phoney'. He used all kinds of words. I do not want to repeat them all because I respect him.

SHRI LAL K. ADVANI: The excuse is spurious and the reasons given, are phoney

SHRI CHINTAMANI PANIGRAHI: Madam, Mr. Advani ji has said that law making remains as an executive domain and not of the Parliament. But we are using the Ordinance very sparingly. During the last one year how many Ordinances we have used, Members know very well. We have used them very sparingly. As per schedule, I can read out. You said that 16th was the last date of the session.

भी लगल हुब्ण ग्राडवाणी : 16 तारीख और 24 तारीख के बीच में क्या हुमा कि अचानक ग्राप को ख्याल ग्राया सर-कारिया कमेटी की ।

श्री चिंतम्बचि पाणिग्रही : ग्राठ दिन का डिफरेंस है ।

भी लाल कृष्ण ग्राडवाणी: ग्राप स्वर्थ कड्ड रहे हैं कि साल भर से सारे

सदन की राथ थी कि यहां का ढांचा बदलना चाहिये। साल भर से ग्रापने नवां नहीं किया? 16 तारोख से पहले कर सकते थे यह बिल ला कर ग्रार वह सारे हु। उस को बताता कि यह क्यों कर रहे। ग्रापने घार्डिनेंस मेकिंग पावर क्यों यूज की।

Madam, the question is whether the scope of tins Parliament has been encroached upon or not. I charge this Government with encroaching upon the domain of Parliament and seek your protection in this regard and seek you admonition to the Government.

SHRI CHINTAMANI PANIGRAHI; Madam, I strongly refute it.

SHRI DIPEN GHOSH; Mr. Panigrahi, what prevents you to tell us as to what happened during these eight days? What made you to bring the Ordinance? What prevented you to bring the Bill when the Parliament was in session?

SHRI CHINTAMANI PANIGRAHI; Mr. Dipen Babu; I will explain it to you. It is not because of these eight days. This exercise was continuously going on and we tried to find out what to do so that we can meet the aspirations of the people of Delhi. That was the thing Ultimately the people of Delhi will realise this and the Congress will win the Delhi elections.

SHRI DIPEN GHOSH: Then, hold the elections tomorrow.

SHRI CHINTAMANI PANIGRAHI; In spite of politicising the whole thing, the people Of Delhi have realised that it is to their advantage and benefit. Perhaps, when they get the privilege they will go exercise their democratic rights. Now, we are giving them a committee and good results will come after the deliberations.

Madam, I also refute the charge or insinuation that there is a grave assault on the democratic rights of the people of Delhi. We are trying to give them more democratic rights so that they can have more democratic participation in the administrative set up of Delhi. This is the object of this Bill. According to rule 66 of the Rules of Procedure and Conduct of Business in the Council of States, we are required to lay the statement on the Table of the House. Therefore, we are laying it.

Madam, I beg to lay on the Table a statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by the Delhi Municipal Corporation (Second Amendment) Ordinance, 1987.

## THE DELHI MUNICIPAL CORPORA-TION (AMENDMENT) BILL, 1988

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): Madam, I beg to move for leave to introduce a Bill further to amend the Delhi Municipal Corporation Act, 1957.

THE DEPUTY CHAIRMAN; The question is;

"That leave be granted to introduce a Bill further to amend the Delhi Municipal Corporation Act 1957."

The House divided.

AYES ...... 88 NOES ..... 31

## AYES-88

Ahluwalia, Shri s. S, Amarjit Kaur, Shrimati Anand Sharma, Shri Ansari, Shri Hayat Ulla Basumatari, Shri Dharanidhar Bekal Utsahi, Shri Bhajan Lal, Shri Bhardwaj, Shri Hansraj Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Desai, Shri Jagesh Deshmukh, Shri Shankarrao Narayanrao Faguni Ram, Dr.